

COMPETITION APPELLATE TRIBUNAL

UTPE 156/2008

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF :

Anil Poddar ...Complainant

Vs.

M/s. Sunciti Hi-TechRespondent

**Appearances : Dr. V.K. Aggarwal, Advocate for
complainant**

**Shri Dinesh Kr. Gupta, Advocate for
Respondent**

ORAL ORDER

20th August, 2010

At the request of the learned counsel for applicant, list
the matter on 1st November, 2010.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE 158/2008

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF :

Photon Infotech Pvt. Ltd.

...Complainant

Vs.

Microsoft Corporation Ltd.

....Respondent

Appearances : None

ORAL ORDER

20th August, 2010

None appears for the applicant. The matter is dismissed
for non-prosecution.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

Mis. _____/2009

MA 28/2006

CA 193/2001

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF :

Alok Shankar Pandey

...Complainant

Vs.

Ghaziabad Development Authority

....Respondent

Appearances :

Applicant in person

**Ms. Shanta Pandey, proxy counsel for
respondent**

ORAL ORDER

20th August, 2010

The computation of amount as interest has been given by the respondent. If the applicant wants to file any objection, let him do so within four weeks.

The matter shall be listed on 1st November, 2010.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

RTPE 01/2007

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF :

DG(I&R)

...Complainant

Vs.

Associated Cement Co. & Anr.

....Respondent

**Appearances : Shri RD Makheeja, Advocate for DG
Shri A.N. Haksar, Sr. Advocate with
Shri U.A. Rana & Ms. Anuradha Sharma,
Advocates for respondent**

ORAL ORDER

20th August, 2010

In view of the statement given in **paragraph 22** of the reply on behalf of the respondent to the effect that the agreement which was impugned has ceased to be operative and the fresh agreement which was executed in the case of M/s. BTS on 6th August, 2009 is not containing the objectionable clause. They have been consciously omitted in the new format.

Learned Counsel for DG, Shri Makheeja submit that there may be other agreements. If it comes to the notice of the DG(I&R) that there were other agreements which are in operation with the objectionable clauses, he can ask for revival of the proceedings.

These proceedings are closed.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

**RA 27/2010 in
CA 198/2001**

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF :

A.L. Tambe & Anothers

...Complainant

Vs.

Prag Dwarka Nath Archrekar Co. & Ors.....Respondent

Appearances : None

ORAL ORDER

20th August, 2010

None appears to press RA 27/2010. This has been filed to recall the order dated 18.2.2010 by which the CA was dismissed for non-prosecution. RA is dismissed for non-prosecution.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

**RA 38/2010 in
CA 232/2000**

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF :

Duvada Farm & Narsery

...Complainant

Vs.

Ankit Agro Agencies & Anr.

....Respondent

Appearances : None

ORAL ORDER

20th August, 2010

None appears to press RA 38/2010. This has been filed to recall the order dated 22.2.2010 by which the CA was dismissed for non-prosecution. RA is dismissed for non-prosecution.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

**RA 37/2010 in
CA 295/1999**

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF :

**C.Lal Chit Fund Pvt. Lt
Vs.**

...Complainant

Fiat India Automobiles (P) Ltd.

....Respondent

Appearances : Applicant in person

ORAL ORDER

20th August, 2010

This is an application for recalling the order dated 3.2.2010 by which CA No. 295/99 was dismissed for non-prosecution. The said order is recalled. RA is allowed. The matter is restored to its original position.

The petition shall be heard on 1st November, 2010.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE 60/2007

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF :

DG(I&R) ...Complainant

Vs.

Kolar Biotech Ltd., MumbaiRespondent

Appearances : Shri C.Shanmugam, ADG for DG

ORAL ORDER

20th August, 2010

We have perused the Preliminary Investigation Report (PIR) as submitted by the DG(I&R). It has been noted in the said report that no case for interference has been made out. We agreed with the views taken by the DG(I&R).

The proceedings are closed.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE 153/2008

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF :

Seth Harnam Dass

...Complainant

Vs.

M/s. United India Insurance Co. Ltd.Respondent

**Appearances : **Shri A.K. Singh, Advocate for
Complainant****

ORAL ORDER

20th August, 2010

At the request of the learned counsel for complainant, the matter is adjourned.

List the matter on 1st November, 2010.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE 47/2007

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF :

DG(I&R)

...Complainant

Vs.

M/s. Arun Dev Builders Ltd.

....Respondent

**Appearances : Shri C.Shanmugam, ADG for DG
Shri B.U.Barqi & M.Ahmad, Advocates
for respondent**

ORAL ORDER

20th August, 2010

The admission/denial had not taken place. The matter shall be taken up for admission/denial on 25th October, 2010.

The matter shall be listed for cross-examination of the DG's witness on 1st November, 2010.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

CA 67/2008

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF :

M/s. Creative Travels Pvt. Ltd. ...Complainant

Vs.

Patel Cars Pvt. Ltd. Respondent

**Appearances : Shri Nishant Kumar, Advocate for
Applicant**

ORAL ORDER

20th August, 2010

At the request of the learned counsel for applicant, the matter is adjourned to 2nd November, 2010.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

CA 2768/1999

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF :

Pulak Kumar Palit & Ors.

...Complainant

Vs.

H.Choudhary Estate(P) Ltd.

....Respondent

**Appearances : Shri RD Makheeja, Advocate for applicant
Shri Gaurav Chowdhary with Shri
J.Tiwari, Advocates for Respondent**

ORAL ORDER

20th August, 2010

Learned counsel for respondent states that the relevant documents shall be filed within four weeks.

List the matter on 1st November, 2010.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

CA 104/2003

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF :

Nirya Nand Gera ...Complainant

Vs.

H.Choudhary Estate(P) Ltd.Respondent

**Appearances : Shri RD Makheeja, Advocate for applicant
Shri Gaurav Chowdhary with Shri
J.Tiwari, Advocates for Respondent**

ORAL ORDER

20th August, 2010

Learned counsel for respondent states that the relevant documents shall be filed within four weeks.

List the matter on 1st November, 2010.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

20.08.2010
UTPE 112/2005

IN THE MATTER OF:

SHRI AKHILESH SHARMA

Vs.

M/S. TATA MOTORS FINANCE LTD. & ANR.

APPEARANCES: Complainant in person.

**Shri Ankur Aggarwal, Advocate along with Shri.
Johnson, authorised representative of the R-1.**

None for R-2

The matter is fixed for admission/denial of the Respondent's documents.

Learned Counsel for the respondent files five sets of affidavit of evidence of the respondent. Be kept with record. A copy of the same is served on the complainant as well.

The complainant seeks some more time to carry on admission/denial as the affidavit and the documents were served just now.

With consent of both the parties, admission/denial shall now take place on 27.08.2010 at 2.00 p.m.

(V. Sreenivas)
Dy. Director (E)